NEW MANGALORE PORT TRUST
(HOUSE BUILDING ADVANCE SPECIAL
FAMILY BENIFIT FUND) REGULATIONS
1996
MNISTRY OF SURFACE TRANSPORT
(Ports Wing)

NOTIFICATION

New Delhi, the 13th August, 1996

G.S.R. 361(E) – In exercise of the powers conferred by Sub-section(1) Section 124 read with Sub-section (1) of Section 132 of the Major Port Trust Act, 1963, (38 of 1963), the Central Government hereby approves the New Mangalore Port Trust Employees (House Building Advances) Special Family Benefit Fund Regulations, 1966 made by the Board of Trustees for the Port of New Mangalore and set out in the Schedule, annexed to this notification.

2. The said Regulations shall come into force on the date of publication of this Notification in the Official Gazette.

[No.PR-12016/11/93/PE.1]
A.K RASTOGI, Joint Secretary

SCHEDULE
NEW MANGALORE PORT TRUST
New Mangalore Port Trust Employees
(House Building Advance)

Special Family Benefit Fund Regulations, 1996

1. Short Title and application – (a) The Regulation may be called the ‘New Mangalore Port Trust Employees’ (House Building Advance) Special Family Benefit Fund Regulations, 1996.
   (b) The Regulation shall apply to those Officers/ Employees in the regular establishment of the New Mangalore Port Trust Board who have already availed the House Building advance from the Port Trust and willing to join the Scheme and those who avail HBA after the commencement of the Regulation.

2. Commencement: It shall take effect from the date of publication in the Official Gazette of Government of India.
3. **Definitions** – In this Regulation, unless the context otherwise requires.
   (b) ‘Board’ and ‘Chairman’ shall have the meaning assigned to them under the Act.
   (c) ‘employee’ means Officer/Employee of New Mangalore Port Trust to whom the Regulation applies under 1(b) above.
   (d) ‘Fund’ means the New Mangalore Port trust Employees ‘(House Building Advance) Special Family Benefit Fund for meeting the undischarged liabilities towards House Building Advance.
   (e) ‘Financial Adviser and Chief Accounts Officer’ ‘Secretary ‘ shall mean the Board’s Financial Adviser and Chief Accounts Officer Secretary operating the Welfare Fund.

4. **Object** – The object of the Regulation is to compensate from the Fund the undischarged liability towards House Building Advance including interest thereon in the case of an employee who dies in harness, while in Service.

5. **Constitution of the Fund** - (a) A Fund styled the ‘ New Mangalore Port Trust Employees’ (House Building Advance) Special family Benefit Fund shall be constituted with the contribution made monthly by the employee of the Board who have already availed/ avail the House Building Advance and with the contribution by the Board.

(b) An account called the ‘New Mangalore Port Trust Employee’ (House Building Advance) Special Family Benefit Fund shall be opened in the State Bank of India or its associates or in any of the National Bank at Panambur/ Mangalore.

6. **Contribution to the Fund** – (a) Every Employee to whom the Regulation applies shall make a non- refundable subscription of Rs. 15/- (Rupees fifteen only) per month and such subscription should continue to be paid by him till the date of his/her retirement on superannuation or otherwise or till repayment of the House Building Advance together with interest accrued thereon, whichever is earlier. In respect of future entrants subscription will commence from the pay of the month
immediately following that in which the first instalment of the House Building Advance is disbursed either for the purchase of Plot or for construction. If during any month, recovery of subscription could not be made for any reason, such dues will be recovered from the subsequent pay bill or any other settlement dues.

(b) The Board shall make contribution of Rs. 7.50/- (Rupees Seven and Paise fifty only) per mensem, per employee at the beginning of each financial year on the basis of the strength of employees covered by the provision in the Regulations the excess or short contribution by the Board for that financial year being made good at the time of the next payment of contribution.

7. **Payment in the event of Death while in service** - In the case of an employee during while in service, the entire amount due from him/her i.e., the principal and interest towards the repayment of the House Building Advance due thereon upto the date of his death in full shall be reimbursed to the Port Trust Board by meting the same from the fund, provided the subscription to the Regulation has been commenced and continued till the month of his death. However, in cases where the recovery of the employee subscription could not be effected regularly from the employee’s salary due to application of the provisions of the payment of wages Act or due to the prolonged illness of the employee duly certified by the Port Trusts Chief Medical Officer or due to any other reason, excepting in cases where such lapses were committed wilfully, the arrears of subscription shall be adjusted from any amount payable to the employee by the Trust.

8. **Administration of the fund** - (a) The Fund shall be administered by a committee consisting of the Chairman, Dy. Chairman, Financial Adviser and chief Accounts Officer and one other Head of the Department to be nominated by the Chairman from time to time.

(b) The fund shall be operated by the Financial Adviser and Chief Accounts Officer and secretary, jointly or any other officer not below the above rank, authorised by the Chairman on his behalf.
(c) The investment of the amount availed in the fund shall be made by the Financial Adviser and Chief Accounts Officer in such a way as may be decided by the Chairman from time to time.

(d) The claims for payment from the Fund shall be processed by the Financial Adviser & Chief Accounts Officer and put up to the Committee.

9. Accounts and Audit- The Financial Adviser and Chief Accounts Officer shall arrange to maintain the necessary books of accounts and audit by one of the officered under his control in Administering the Fund.

10. Interpretation: If any question arises relating to the interpretation of these regulations, the same shall be referred to the Board.

[No.PR- 12016/11/93/PE.1]

A.K RASTOGI, Joint Secretary
GOVERNMENT OF INDIA

MINISTRY OF SHIPPING
(Ports Wing)

NOTIFICATION

New Delhi, the ----------------------------- 2002.

GSR ------------------------------ In exercise of the powers conferred by Sub section (1) of Section 124, read with Sub- section (1) of Section 132 of the Major Port Trust Act 1963 (38 of 1963), the central Government hereby approves the New Mangalore port trust Employees (House building Advance) Special Family benefit first Amendment Regulations 2002 made by the Board of trustees of New Mangalore Port Trust and set out in the schedule annexed to this notification.

(R.K. JAIN)
Joint Secretary to the
Government of India,
Ministry of Shipping

(File No---------------------)

-------------2.
In exercise of the powers conferred by Section 28 of the Major Port Trust Act 1963 (38 of 1963) the Board of Trustees of the New Mangalore Port Trust hereby makes the following Regulations further to amend the “New Mangalore Port Trust Employees (House Building Advance) Special Family Benefit Fund” Regulations 1996

1. (i) These Regulations may be called the ‘New Mangalore port Trust Employees (House Building Advance) Special Family Benefit Fund’ first Amendment Regulations 2002.

(ii) The said Regulations shall come into effect from 1st June 2002.

2. (i) Under clause 6 (a) of the New Mangalore Port Trust Employees (House Building Advance) Special Family Benefit Fund Regulations 1996 the existing subscription of Rs. 15.00 (Rupees fifteen only) shall be substituted by the following entries.

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Employees sanctioned with HBA Upto Rs.2.5 lakhs. Rs. 75.00 per month.

Employees sanctioned with HBA above Rs.2.5 lakhs and up to Rs. 4.00 lakhs Rs. 120.00 per month.

Employees sanctioned with HBA above Rs.4.00 lakhs and up to Rs. 6.00 lakhs. Rs. 150.00 per month.

Employees sanctioned with HBA above Rs.6.00 lakhs. Rs. 175.00 per month.

(ii) Under clause 6(b) of the New Mangalore Port Trust Employees (House Building Advance )Special Family Benefit Fund Regulations 1996 the existing contribution of “Rs. 7.50 (Rupees seven and paise fifty only)” shall be submitted by “Rs. 15.00 (Rupees fifteen only)”.

Foot Note:-
Principal Regulations were published in the Gazette of India Under GSR No. 361(E) dated 13.08.1996.